

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 101  
IB-1651/ND/2019**

**IN THE MATTER OF:  
M/s Adfusion Media**

**...PETITIONER**

**Vs.**

**M/s. BIZ AD Optimiser Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 26.06.2020**

**Coram:**

**SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**SHRI. NARENDER KUMAR BHOLA, HON'BLE MEMBER (TECHNICAL)**

**For the Operational-creditor**

**:Mr. Sushil Daga, Adv.**

**For the IRP**

**:Mr. Tarachand Sharma, Adv.**

**For the Respondent/ Corporate-debtor :**

**ORDER**

IA No. 2398 of 2020

Heard the submissions made by Learned Counsel for the Operational-creditor.

Application under Section 12A of the IBC, 2016 read with Regulation 30 A of IBBI Regulations 2016 read with rule 11 of the NCLT Rules 2016 seeking withdrawal of the application filed under Section 9 of the IBC is allowed for the reasons stated in the said application. We have also heard IRP in the matter and the matter is dismissed as withdrawn. In view of the above the company is free from IRP process under the IBC.

**- S d -**

**(Narender Kumar Bhoia)  
Member (T)**

**- S d -**

**(P.S.N. Prasad)  
Member (J)**

(Meenu)